

Telephone Service Regulations, 2009” which came into force with effect from 1.7.2009. In these regulations, the benchmark for Call Drop Rate has been made more stringent which is less than or equal to 2% as against 3% earlier. There are pockets/localities where call drop could be a problem due to insufficient coverage, interference etc. To address this issue, TRAI has specified in these new regulations a parameter called “% of worst affected cells having more than 3% TCH drop” (call drop) enabling the monitoring of the network at cell level by the service providers.

Future plan for Moon-mission

*200. PROF. P.J. KURIEN: Will the PRIME MINISTER be pleased to state:

- (a) the details of our Moon-mission and the future plan in this regard;
- (b) whether India proposes to send a man to the Moon;
- (c) if so, the details thereof including the expenditure involved; and
- (d) by when it would be accomplished?

THE MINISTER OF STATE IN THE PRIME MINISTER’S OFFICE (SHRI PRITHVIRAJ CHAVAN):

(a) Chandrayaan-1 was the first Moon mission of India and was launched on 22nd October, 2008 from Indian launch vehicle PSLV from Satish Dawan Space Centre and this satellite reached Moon’s orbit on November 8, 2008. On November 14, 2008 Indian National Flag was deposited on surface of the Moon by the Moon Impact Probe. Chandrayaan-1 carried out another 10 scientific experiments to study features of Moon’s surface, terrain, mineralogical contents, etc. All these have given high quality data. India is planning for a follow-on mission Chandrayaan-2, which has an Orbiter and Lander which land on Moon and a Rover which moves on the surface of the Moon to probe Moon’s surface.

(b) No, Sir.

(c) and (d) Does not arise.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Amendment to nuclear laws

†1331. SHRI RAJ MOHINDER SINGH MAJITHA:
SHRI SHIVANAND TIWARI:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that America has insisted on having Atomic Power Act, 1962 and Nuclear Liability Bill amended and passed respectively, before the arrival of Secretary of State Mrs. Hillary Clinton to India;

(b) if so, the facts thereof; and

†Original notice of the question was received in Hindi.

(c) the types of benefits accruing to Indian and American Institutes after the amendment and passing of the above bills?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN):

(a) No, Sir.

(b) Does not arise.

(c) Legislation on Civil Nuclear Liability and Amendment to the Atomic Energy Act, 1962 are in the draft stage.

Uranium reserves

1332. SHRI SANTOSH BAGRODIA: Will the PRIME MINISTER be pleased to state:

(a) the States where uranium reserves are found;

(b) if so, the details thereof, State-wise and quantity-wise; and

(c) by when Government plans to start production from different reserves during the next five years?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI PRITHVIRAJ CHAVAN):

(a) and (b) Atomic Minerals Directorate for Exploration and Research (AMD), a constituent Unit under this Department has so far established about 1,29,511 tonnes of *in-situ* uranium (U_3O_8). The State-wise details of the same are as follows:—

States	Estimated reserves (te U_3O_8)
Jharkhand	47,809
Meghalaya	17,245
Andhra Pradesh	48,885
Chhattisgarh	3,986
Karnataka	4,682
Rajasthan	4,880
Uttar Pradesh	785
Himachal Pradesh	784
Madhya Pradesh	355
Uttarakhand	100
TOTAL:	1,29,511

[1 Tonne of U_3O_8 = 0.848 Tonnes of Uranium Metal]

(c) Uranium Corporation of India Ltd. (UCIL), Jaduguda, a Public Sector Undertaking of this Department evaluates the deposits. A decision is taken for investment after conducting extensive